

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 31 JAN 1994

APPLICATION NO(s) 234 of 1993.

APPLICANTS:
E.Christopher Sathi Kumar v/s. General Manager, S.Railway, Madras & Ors.
TO.

1. Sri.R.N.Deshpande, Advocate,
No.28, Ra^hasnow Bldgs,
Seshadripuram, Bangalore-20.
2. Divisional Personnel Officer,
Southern Railway, Bangalore.
3. Sri.A.N.Venugopala Gowda,
Advocate, No.8/2, Upstairs,
R.V.Road, Bangalore-4.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 12-01-1994.

Issue on
21/2/94

Ole

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 234 OF 1993

WEDNESDAY THIS THE 12TH DAY OF JANUARY, 1994.

Mr. Justice P.K. Shyamsundar, ... Vice-Chairman.

Mr. T.V. Ramanan, ... Member (A)

E. Christopher Sathia Kumar,
S/o Edward S. Danial,
Aged about 38 years,
Working as Pharmacist Grade-II,
Railways Hospital, Southern Railways,
Bangalore Division, Bangalore. .. Applicant.

(By Advocate Shri R.N. Deshpande)

v.

1. The General Manager,
Southern Railway, Park Town,
Madras.
2. The Divisional Personnel Officer,
Southern Railway, Bangalore
Division, Bangalore.
3. The Divisional Medical Officer,
(Medical Division),
Southern Railways,
Bangalore Division, Bangalore. .. Respondents.

(By Standing Counsel Shri A.N. Venugopala Gowda)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

When the case was called Shri A.N. Venugopal, learned counsel for the respondents mentioned that he has been able to persuade the department to pay overtime allowance of Rs.1956/- as against Rs.2,000/- and odd claimed by the applicant which in fact is the exact grievance in this application. The learned counsel for the applicant tells us that in the light of the aforesaid developments he has nothing else to submit. In the circumstances



we think the applicant's claim having been appropriately settled we therefore find it unnecessary to pursue this matter any further. However we direct the respondents to pay up the money agreed to be paid herein, to the applicant within two weeks' from to-day.

In the result, we dispose of this application as having become infructuous.

Sd-

MEMBER(A)

np/

Sd-

VICE-CHAIRMAN.)

TRUE COPY

Sc. Secretary

SECTION OFFICER 311,
CENTRAL ADMINISTRATIVE DEPARTMENT